

(2005) 01 SC CK 0075

In the Supreme Court Of India

Case No : Civil Appeal No's. 1676-1678 of 1999

Commissioner of Central Excise, Chennai

APPELLANT

Vs

Dunlop India Ltd., Chennai

RESPONDENT

Date of Decision : 25-01-2005

Acts Referred:

Citation : (2005) 98 ECC 465 : (2005) 1 JT 439 : (2005) 2 SCC 740

Hon'ble Judges : S. N. Variava, J;S. H. Kapadia, J;AR. Lakshmanan, J

Bench : Full Bench

Advocate : R. Mohan, Additional Solicitor General, V. Ramasubramanian, A. Subba Rao, Hemant Sharma, B. Krishna Prasad and P. Parmeswaran, for the Appellant; P.S. Narasimha, P. Nagesh, Annang Bhattacharya and V.G. Pragasam, for the Respondent

Final Decision : Disposed Of

Judgement

S.H. Kapadia, J.—For the reasons given in our decision in the conjoint Civil Appeals, entitled Commissioner of Central Excise, Goa and Chennai Vs. M.R.F. Ltd., Chennai, , both these Civil Appeals filed by the department relating to Dipped Tyre Cord Fabric are also allowed; the impugned judgments and orders of the Tribunal as well as of the Commissioner are set aside; and these appeals are remitted to the Commissioner, Chennai for a fresh disposal in accordance with law.

2. In the facts and circumstances of this case, there will be no order as to costs.